

(e) whether the Government propose to set up a special court for speedy dispensation of justice for these heinous offences; and

(f) if so, the time by which special court is likely to be set up?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) 4215 cases of dowry death (section 304B IPC) and 494 cases of murder for dowry by burning (section 302 IPC) during the period March 1997 to February 1998 have been reported so far.

(b) to (d) The requisite information is not yet available with the Central Government.

(e) to (f) The Administration of Justice in District/Subordinate Courts comes under the purview of the concerned State Governments/High Courts. It is for the concerned State Governments/High Courts to set up such courts according to their requirements.

#### **Arrest of ISI Agents**

4909. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of ISI agents arrested for doing various anti-national and pro-terrorists activities in the country during the last three years;

(b) the number of ISI agents prosecuted/convicted and let off;

(c) the number of ISI agents still in jails in India facing trials or under-going imprisonment; and

(d) the number of terrorists sent back to Pakistan without proper trials or after trials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) 49 ISI agents have been arrested during last three years.

(b) to (d) The cases in which the ISI agents have been arrested are either under trial or under investigation.

#### **Courts dealing with the Atrocities done on SCs/STs**

4910. SHRI K. YERRANNAIDU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Government of Andhra Pradesh has requested for sanction of Rs. 647.95 lakhs for setting up of courts to deal with cases of atrocities with Scheduled Castes and Scheduled Tribes exclusively;

(b) if so, the decision taken by the Government in this regard; and

(c) the time by which the sanction is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Government of Andhra Pradesh had worked out tentative estimates of likely additional financial requirement of Rs. 647.95 lakhs for setting up of Exclusive Special Courts in every district to deal with cases of Atrocities on Scheduled Castes and Scheduled Tribes. It was also requested that the Central Government may sanction this amount as a 100% Central Assistance.

(b) and (c) As the implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 is a Centrally Sponsored Scheme, the Central Assistance is released to the States on matching basis of 50:50. The Central Assistance is released as and when the Government of Andhra Pradesh provides the required provision in their budget for this purpose.

#### **Expenditure on MBBS and MD Students**

4911. SHRI MAHESH KANODIA :  
SHRI HARIKEWAL PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the expenditure incurred on each student of MBBS and MD in Government Medical Colleges by the Government;

(b) the share of the said expenditure realised from the students;

(c) the number of doctors migrated to other countries after completing their studies in Government Medical Colleges;

(d) whether the Government propose to make it mandatory for the doctors obtaining degrees from Government medical colleges to serve in rural and backward areas for a specific period;